

which have yielded encouraging results.

(b) Not yet, Sir.

(c) Does not arise.

Shrimati Lakshmikanthamma: In view of the acute shortage of metallurgical coal, will this process be speeded up so that we will get results very soon?

Shri M. C. Chagla: We are trying to speed up the process but it will take some time.

बौद्ध सम्मेलन

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*643. { श्री विद्वनाथ पांडेय :
श्री हेम बरुआ :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नवम्बर 1964 में सारनाथ (वाराणसी, उत्तर प्रदेश) में विश्व बौद्ध सम्मेलन हुआ था;

(ख) यदि हां, तो इस में कितने देशों ने भाग लिया था; और

(ग) उस सम्मेलन के लिये सरकार ने किस प्रकार की सहायता दी थी ?

शिक्षा मंत्री (श्री मु० क० चागला) :

(क) जी, हां 29 नवम्बर से 4 दिसम्बर 1964 तक।

(ख) 25.

(ग) सरकार ने सम्मेलन के आयोजकों को रेल-रियायत, सम्मेलन के लिए स्थान, सीमा शुल्क व वीसा-सुविधाएं प्राप्त करने में और सम्मेलन के लिए सामान्य प्रबन्ध करने में सहायता दी थी।

श्री रामसेवक यादव अध्यक्ष महोदय, प्रश्न संख्या 642 नह गया है।

अध्यक्ष महोदय : अभी मैं देखता हूँ। अगर हो सका, तो बाकी वक्त में उसे ले लिया जायेगा।

श्री विद्वनाथ पांडेय : मैं यह जानना चाहता हूँ कि जो ईसाई सम्मेलन बम्बई में हुआ था, सरकार ने उस को जो सहायता प्रदान की थी, क्या वह सहायता बुद्धिस्ट सम्मेलन को भी दी गई थी।

Shri M. C. Chagla: As a matter of fact, we gave much more assistance to the Buddhist Conference than we gave to the Eucharistic Congress. Initially the idea was that it would be managed by the Buddhist Society in India; but when we felt that the arrangements were not proper, we came to the rescue of the Conference and sanctioned a sum of Rs. 50,000.

Mr. Speaker: Shri Rameshwar Tantia.

Shri Rameshwar Tantia: Question No. 642.

Mr. Speaker: I rather thought that he was going to ask a supplementary question. Then, next question. Shri Dwivedy.

Shri Surendranath Dwivedy: Question No. 644.

Shri Harish Chandra Mathur: What about Question No. 642?

Shri Hari Vishnu Kamath: Passed over.

Enquiry into allegations against Orissa Chief Minister

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*644. { **Shri Surendranath Dwivedy:**
Shri Jashvant Mehta:
Shri D. C. Sharma:
Shri S. M. Banerjee:

Will the Minister of Home Affairs be pleased to refer to his statement in the House on the 18th November, 1964 to the effect that further action on

the enquiry made into allegations against Chief Minister of Orissa and others would be decided by the end of November or it might be earlier and state:

(a) what action has been taken on the matter so far;

(b) whether it is a fact that the Minister has told the Press that decision could be taken only by the end of December; and

(c) what are the reasons for this delay?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Further steps have already been taken and the matter is being actively pursued.

(b) Home Minister had expressed a hope that conclusions might be reached before the present session of Parliament ended.

(c) There has been no delay.

Shri Hari Vishnu Kamath: Only a hope?

Shri Surendranath Dwivedy: It has been reported in the press that a tentative conclusion has been arrived at in the Cabinet Sub-Committee about the charges made against these Ministers and Shri B. Patnaik. In view of the fact that these allegations were made to the President and a *prima facie* case has been established by the report of the CBI, why is it that the Cabinet Sub-Committee is considering this matter and the Minister is not yet able to give any decision and inform the House?

The Minister of Home Affairs (Shri Nanda): I do not agree with the assumption that a *prima facie* case had been established.

Shri Surendranath Dwivedy: Has it not been?

Shri Nanda: No, Sir. It is still in the process of inquiry by me and my colleagues. Therefore, it is not possible at this stage for me to give a precise answer. There are allegations and we have been trying to collect information about them and

obtaining clarifications. This is where the stage is.

Shri Hari Vishnu Kamath: Incipient stage.

Shri Surendranath Dwivedy: The memorandum itself categorised certain charges or allegations and these were to be processed by the CBI which had made a comprehensive report. It is also reported that in some matters the files were missing and were not produced before them. Still, they have come to the conclusion at least in 15 cases that a clear case of corruption has been established, according to their own declaration.

Mr. Speaker: What information does he want?

Shri Surendranath Dwivedy: When after this facts were available to Government, why is it that even in view of the declaration made by the Prime Minister that as soon as a *prima facie* case is made out the persons concerned would resign and the matter would be referred to a judicial commission, the Cabinet Sub-Committee is grappling with this matter and although they have reached some conclusion, on account of political pressure they do not want to announce it here in this House?

Mr. Speaker: He does not want any information.

Shri Surendranath Dwivedy: Because he has threatened....

Mr. Speaker: Order, order.

12.00 hrs.

Shri Nanda: I repudiate this insinuation strongly, that any pressure is at work or that there is going to be any wavering in whatever our duty is on account of any kind of pressure. There is no pressure actually. Answering the other part of the question, as I stated before, I reiterate that there was collection of material from certain records. We are examining those records. We have not yet finalised that process of scrutiny.

Shri Hari Vishnu Kamath: How long will it take?

Shri H. N. Mukerjee: May I know if it is Government's idea that in a case of this description when the Chief Minister of a State has the most serious imaginable charges made against him at the very highest level and the matter hangs fire for a very long time, they should take no interim steps in the matter only on the plea that a *prima facie* case has not been entirely and totally and categorically and unequivocally established, and if so, what the reasons for it are?

Shri Nanda: A string of epithets will not take the place of a *prima facie* case.

Shri Hari Vishnu Kamath: Adverbs, not epithets.

Shri D. C. Sharma: May I know whether it is conducive to good government in the State of Orissa and to the good reputation which our Home Minister enjoys in this country to keep these matters pending for such a long time and not to come to a conclusion as early as possible?

Shri Surendranath Dwivedy: He has threatened to expose him also.

Shri Nanda: If the hon. Members would bear with me, I can give them an account of every day that has elapsed since the matter came into our hands. I can give a chronology of the day-to-day action on this matter.

Shri Surendranath Dwivedy: Please do so. Let the hon. Minister give it. We are prepared to listen to him.

Mr. Speaker: But I am not giving him permission now.

Shri Hari Vishnu Kamath: He may lay it on the Table of the House.

Mr. Speaker: If he is prepared to give that information, then some other means may be found for that.

श्री योगेन्द्र झा : उड़ीसा के मामले में जो जांच विधि अपनाई गई है क्या गृह मंत्री जी यह आश्वासन देंगे कि बिहार के मुख्य मंत्री के विरुद्ध जो आरोप लगाये गये हैं उनके बारे में भी वही जांच विधि अपनाई जाएगी ?

अध्यक्ष महोदय : इस में से यह सवाल नहीं उठता है ।

श्री रामसेवक यादव : उड़ीसा के मुख्य मंत्री के खिलाफ कुछ आरोप लगाये गये हैं और उनको अभी मंत्री महोदय समाप्त नहीं कर पाये हैं, उनकी छानबीन पूरी नहीं कर पाये हैं । मैं जानना चाहता हूँ कि इस काम में वह और कितना समय लगायेंगे और आरोप यदि सिद्ध हो गये तो क्या उन से वह इस्तीफा दिलवायेंगे और यदि नहीं तो क्या दो वर्ष पूरे होने तक वहां वह तो बने रहेंगे और नन्दा जी स्वयं चले जायेंगे ?

अध्यक्ष महोदय : पिछले हिस्से का जवाब देने की जरूरत नहीं है । पहले हिस्से का जवाब दे दिया जाए ।

श्री नन्दा : छानबीन के दौरान में अगर कोई नया सवाल आ जाता है तो उस में कुछ समय लग जाता है । मेरा यह ख्वाल था और मेरी यह आशा थी कि इस सेशन के खत्म होने से पहले मैं रिपोर्ट प्राइम मिनिस्टर साहब को दे दूँ । लेकिन मुझे अफसोस है कि कुछ नई चीज की बजह से नहीं कर सकूंगा...

श्री सुरेन्द्र नाथ द्विवेदी : क्या नई चीज है ?

श्री रामसेवक यादव : दबाव है या कोई और कारण है ?

श्री Surendranath Dwivedy: It is only political pressure and nothing else.